

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 46 OF 2016

Dated: 6th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Meghalaya Power Distribution Corporation Ltd.	...	Appellant(s)
Vs.		
Meghalaya State Electricity Regulatory Commission	...	Respondent(s)

Counsel for the Appellant (s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

ORDER

At the request of learned counsel appearing for the Respondent No.1, four weeks' time is granted to file the reply to the amended memo of Appeal i.e. on or before 08.03.2019 after duly serving copy to the other side. Thereafter, two weeks time is granted at the request of the learned counsel appearing for the Appellant to file the rejoinder submissions in the matter i.e. on or before 25.03.2019 after duly serving copy to the other side.

Further, the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondent are directed to file their respective written submissions after duly serving copy to the other side.

List the matter for hearing on **02.04.2019.**

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member